

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

16. IA 1902/2024 IA 2954/2022 IA 2639/2024 in C.P. (IB)/527(MB)2022

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 16.07.2024**

**NAME OF THE PARTIES:-** IA 1902/2024 Mrs. Amita Narang  
V/s  
V.K. Iyer  
IA 2954/2022 Vijaykumar V Iyer  
V/s  
Atlantis Multiplex Private Limited  
IA 2639/2024 Vijaykumar V. Iyer  
V/s  
Atlantis Multiplex Private Limited  
**IN THE MATTER OF**  
**Bank of India**  
V/s  
Future Retail Limited

**Section: Sec 60(5) Sec 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA 1902 of 2024**

Presence:-

Mr. Janhavee Joshi a/w S. J. Khera and Vishal Gohri, Adv. (VC) ... for Applicant

Mr. Harit Lakhani a.w Ritwik Guha Mustafi, Adv. (VC) ... for Respondent/RP

This Application has been filed by the landlord seeking peaceful possession of the Applicant's premises admeasuring 1206 sq. ft. (chargeable area), 162, Mochi Bagh Village (Near Nanakpura DDA Complex), Nanakpura, New Delhi. Counsel appearing

for the RP states that he is ready to hand over the possession of the premises in question subject to the condition that the Applicant should bear the cost of re-location of the inventory, if any, lying in the premises in question and also of its warehousing. Counsel appearing for the Applicant states that he is ready to bear the cost of re-location and warehousing of the inventories. In these circumstances, Counsel for the parties is directed to carry out the joint inspection of the said premises and do the needful with regard to the re-location and warehousing of the said inventory lying in the premises in question. Thereafter, possession of the said premises shall immediately be handed over to the Applicant. List this matter for further hearing on **06.09.2024**.

**IA 2954 of 2022**

Presence:-

Mr. Harit Lakhani a.w Ritwik Guha Mustafi, Adv. (VC)      ... for Applicant/RP  
Mr. Akash Agarwal, Adv.      ... for Respondent

By consent of the parties list this matter on **06.09.2024**.

**IA 2639 of 2024**

Presence:-

Mr. Harit Lakhani a.w Ritwik Guha Mustafi, Adv. (VC)      ... for Applicant/RP  
Mr. Akash Agarwal, Adv.      ... for Respondent

This Application is filed by the Applicant/RP seeking certain amendments in IA 2954 of 2022. Counsel appearing for the Respondent seeks time to file reply. Let reply, if any, on behalf of the Respondent be filed within a period of two weeks from today by serving an advance copy on the other side at least two days before the next date of hearing. List this matter for the final hearing on **06.09.2024**.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*ANKIT*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**